

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
IB-413(ND)/2020

IA/924/2021, IA/4077/2020, IA/680/2021, IA/1655/2021,
IA/4407/2021

IN THE MATTER OF:

M/s. R.G. Luthra and Co.

...PETITIONER

Vs

M/s. Abag HI-Tech Education Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

:Adv Rupesh Tyagi alongwith Adv
Rajni Negi and Mr. Anoop
Prakash Awasthi for R3 RP in IA
680of2020

For the Respondent/Corporate Debtor

:Mr. Rishi Dewan Advocate For
Respondent No.1 IN
IA/4077/2020 AND IA/680/2021

ORDER

Due to paucity of time, matter is adjourned to **14.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)